

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:1663  
ANSWERED ON:22.08.2012  
MODEL OF DEVELOPMENT  
Pakkirappa Shri S.

**Will the Minister of PLANNING be pleased to state:**

- (a) whether Planning Commission proposed that model of development should be put up by States for consideration once it is proposed by Panchayat, District and Municipality, etc.;
- (b) if so, the names of States from where such reports have been received;
- (c) whether these States have comparatively lower number of cases of land acquisition disputes; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR PLANNING, SCIENCE & TECHNOLOGY AND EARTH SCIENCES (DR. ASHWANI KUMAR)

(a) & (b) The Planning Commission issued the guidelines for District Planning in August, 2006, which include three aspects, namely, Plans to be prepared by Rural Local Bodies, Plans to be prepared by Urban Local Bodies and physical integration of these two Plans to be considered and consolidated by the District Planning Committee (DPC) into a District Plan. However, the progress in the preparation of Integrated District Plans has been slow and the Constitutional mandate to prepare a draft development plan for the district as a whole has not been fully operationalized in the country. The Planning Commission has been advising the State Governments at the time of formulation of the States' Annual Plans, to prepare the District Plans as per these guidelines and incorporate in their Annual Plans. Since planning and development of an area is primarily the responsibility of the concerned State Governments, it is for the State Governments to keep in view the proposals received from the District Planning Committees while formulating the Annual Plan proposals for consideration of the Planning Commission.

(c) & (d): The Planning Commission has not done any study to find out the correlation between the District Planning and the number of cases of land acquisition disputes.